

आयकर अपीलिय अधिकरण न्यायपीठ, पणजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, PANAJI

(At e-Court, PUNE)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	330/PAN/2017	Our Lady of Lourdes High School, Utorda, Majorda, Goa-403 713 PAN : AAAAO6210H	DCIT, CPC, TDS, Ghaziabad	2013-14
2-3.	76 & 77/PAN/2018	M/s. N.B. Hiremath Renuka Niwas, 3 rd Cross, Hosur, Hubballi S. Parthasarathi Advocate No. 3/1 Pranava Complex, 5 th Cross, Malleswaram, Bangalore-560 003 PAN : AABFN2435P	DCIT, Central Circle, Hubballi	2014-15 & 2015-16
4.	29/PAN/2018	M/s. Vaishnavi Projects. Plot No.391, Mandoli Road, 3 rd Floor, Maratha Colony, Congress Road, Belagavi PAN:AAPFM3483L	ITO, Ward-1(2), Belagavi	2013-14

Assessee by : Shri Ashok G. Mudnur
Smt. Pratibha R.

None Appeared : Sl. No.1

Revenue by : Shri Dinesh A. Chaurasia

सुनवाई की तारीख / Date of Hearing : 26.03.2021

घोषणा की तारीख / Date of Pronouncement : 05.04.2021

आदेश / ORDER

These bunch of appeals preferred by the assessees for the various assessment years mentioned in the caption emanates from the orders of Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. The Ld. AR for the assesses submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard. For Sl. No.1, none appeared on behalf of the assessee. However, withdrawal application along with Form-3 has been filed by the assessee opting for Vivad Se Vishwas Scheme, 2020.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **all the appeals of assessee are dismissed as withdrawn.**

Order pronounced on 05th day of April, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 05th April, 2021
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT(Appeals), Goa.
4. The Concerned CIT, Goa.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण,
पणजी / DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	26.03.2021	Sr.PS/PS
2	Draft placed before author	05.04.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		